

a private firm M/s. Pfizers for making some items of medicine; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) :

(a) and (b). M/s. Indian Drugs & Pharmaceuticals Ltd. have been granted a letter of intent on 22-2-1974 for the manufacture of Doxycycline with a capacity of 5000 BU per annum subject to the condition, *inler-alia*, that terms' of foreign collaboration, if any, shall be settled with the approval of Government. They have received an offer of know-how from M/s. Rachele Laboratories of U. S.A. for the manufacture of Doxycycline and improving yields for Tetracycline and Oxytetracycline. M/s. Pfizer Ltd., a company already operating in India, have also offered their know-how for the manufacture of Doxycycline and for improving yields of Oxytetracycline and Tetracycline.

56TH CONFERENCE OF THE INTERNATIONAL LAW ASSOCIATION

505. SHRILAKSHMANMAHAPATRO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the 56th Conference of the International Law Association is proposed to be held in Delhi from December 28, 1974; and

(b) if so, what are the details thereof and objectives of the Conference ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. (SMT.) SAROJINI MAHISHI) : (a) The 56th Conference of the International Law Association is proposed to be held at New Delhi from 28th December 1974 to 4th January, 1975.

(b) The International Law Association, < originally named as the Association for the Reforms and Codification of the Law of Nations, was founded at Brussels at a Conference held in October 1873. The Association has its Headquarters in London and 40 branches throughout the world. It is a non-governmental, non-political organisation having consultative status with the United Nations and has been engaging itself in elucidation and formulation of International Law. The Indian Branch was

founded in 1950 by Shri Harilal Kania, the then Chief Justice of India, and the convention has been followed since then to have the Chief Justice of India as the President of the Branch. According to the Indian Branch it has a membership of about 300 persons including judges, prominent lawyers, government officials and law teachers. The Association holds a Conference every two years in various countries by rotation. The 56th Conference at New Delhi has the following subjects on the agenda ;—

1. Air Law and Space Law.
2. Foreign Investments in Developing Countries.
3. International Monetary Law.
4. International Terrorism.
5. Law of Water Resources.
6. International Security and Co-operation.
7. Charter of the United Nations.
8. Traffic Accidents.
9. Law of the Sea.
10. Human Rights.
11. International Commercial Arbitration.

दवाइयां बनाने वाली विदेशी कम्पनियों द्वारा धन का बाहर भेजा जाना

506. श्री नागेश्वर प्रसाद शाही :

श्री कल्पनाथ :

श्री गुणानन्द ठाकुर :

श्री जगदीश जोशी :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) 1973 के दौरान विदेशी इन्व्हीटी शेयर वाली दवाइयां बनाने वाली कम्पनियों में से प्रत्येक कम्पनी द्वारा लाभों, लाभांशों और स्वामित्व के रूप में कितना धन विदेशों को भेजा गया;